

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00281/2020

Date of decision: 11.12.2020

**CORAM**

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)  
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Smt. Laxmi Rajpurohit daughter of Late Shri Kailash Chandra Purohit (Retd. Superintendent, Commercial Branch, North Western Railway) wife of Late Shri Ashok Rajpurohit, aged 59 years, Resident of House No.01/A, Daspa House, Ratanada, Jodhpur.

.....Applicant

By Advocate: Mr. Dilip Sharma, present through VC.

Versus

1. Union of India, through the General Manager, North Western Railway H.Q., Jaipur Pin-302006.
2. Divisional Railway Manager, North Western Railway, Jodhpur Pin-342003.
3. Senior Divisional Personnel Officer, North Western Railway, Near Khatarnak Puliya, Jodhpur Pin-342003.
4. Divisional Personnel Officer, North Western Railway, Jodhpur Pin-342003.
5. Assistant Divisional Personnel Officer, North Western Railway, Jodhpur Pin-342003.
6. Finance Inspector (Personnel), North Western Railway, Jodhpur Pin-342003.

.....Respondent

By Advocate: Mr. Darshan Jain, proxy for Mr. Vinay Jain, present, through VC.

**ORDER (ORAL)****Per Hon'ble Mrs. Jasmine Ahmed, Member (J)**

Heard Shri Dilip Sharma, learned counsel for the applicant, present through Video Conferencing and Shri Darshan Jain, proxy counsel for Mr. Vinay Jain, counsel for the respondents, present, through Video Conferencing, after getting an advance notice on behalf of the respondents.

2. Learned counsel for the applicant states that the present applicant, who was solely dependent on her deceased mother became widow in the lifetime of her mother, who was the recipient of family pension. He also states that the applicant was solely dependent on the family pension of her deceased mother. Hence, after the death of her mother, being dependent widow daughter she is entitled to receive the family pension. In this regard, the counsel for the applicant states that the applicant has preferred representation dated 22.09.2020 and also a legal notice dated 31.10.2020 before the respondents. But, no reply has been received yet from the respondents. At this stage, learned counsel for the applicant states that the applicant would be happy and satisfied if a direction is being given by this Tribunal to decide the representation of the applicant by passing a detailed reasoned and speaking order within a time bound manner.

3. Learned counsel for the respondents states that if a direction is being given by this Tribunal to the applicant to file a fresh representation along with all necessary documents then it will be easy for the respondents to decide the matter in the shortest possible time.

4. Accordingly, taking into consideration the limited prayer of the applicant, we direct the applicant to file a fresh representation along with all necessary documents within a period of two weeks from today and thereafter the respondents are directed to decide the same within a period of 2 months from the date of receipt of such representation by passing a detailed reasoned and speaking order.

5. With the above direction, the OA is disposed off at the admission stage itself. It is made clear that while disposing off the OA, we have not commented anything on the merits of the case. No order as to costs.

**(ARCHANA NIGAM)  
MEMBER (A)**

**(JASMINE AHMED)  
MEMBER (J)**